

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 122/2026

Shakil Saifi

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 25.03.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana, Mr. Hasil Jain & Mr. Shaim Hasan, Advocates

ORDER

1. By this Original Application (OA), the Applicant has claimed compensation under Sections 15 and 17 of the National Green Tribunal Act, 2010.

2. Plea of the Applicant is that the family members i.e. daughter, wife, brother and mother of the applicants have died in massive explosion on 23.09.2023 in an illegal fire cracker manufacturing unit operating in a house near Pani in Tanki, Police Chowki, Roop Nagar, PS Loni, District Ghaziabad, Uttar Pradesh.

3. The Applicant alleges that the fire cracker unit was operating illegally and in the said accident following seven persons had died:-

- a) *Alisha D/o Shakeel Aged 15 years (Daughter of Applicant no.1)*
- b) *Aleena D/o Shakeel aged 12 years (Daughter of Applicant no.1).*
- c) *Saeestaa W/o Shakeel aged 37 years (Wife of Applicant 5 no.1)*
- d) *Noori W/o Jafir (Daughter of Applicant no.2 (Mother))*
- e) *Geeta Devi W/o Sonu aged 30 years (Daughter of Applicant no.3 (Mother)) [Husband Sonu is predeceased]*
- f) *Imran S/o Firoz Khan aged 15 years (Brother of Applicant no.4) [Father Firoz is predeceased]*

g) Mabeesh Khan W/o Firoz Khan aged 39 years (Mother of Applicant no.4) [Father Firoz is predeceased].”

4. Learned counsel appearing for the Applicant has referred to the FIR dated 24.09.2023 (Annexure A2) and has submitted that the accident was immediately reported to the Police Station and in the FIR details of the incident and illegal operation of the unit were also recorded. He has further referred to the post mortem report of the deceased (Annexure A-3) in support of the plea that death has taken place in the fire accident. He has also relied upon the RTI reply dated 07.02.2026 given by the UP PCB in response in his RTI application dated 16.01.2026 and has submitted that as per the said reply fire cracker unit did not have the requisite environmental clearances from the UP PCB. He has further referred to the RTI reply dated 07.02.2026 given by the office of the District Magistrate in response to his RTI Application dated 16.01.2026 and has submitted that the unit was not having the requisite license under the Explosives Act, 1884 and had no permission for running the fire cracker manufacturing unit. He has also submitted that a representation dated 29.11.2025 was submitted to the District Magistrate, Ghaziabad but till now no compensation has been paid to the Applicant.

5. Learned counsel for the Applicant has pointed out that Tribunal in similar circumstances by order dated 18.04.2023 passed in OA No. 271/2023 had granted environmental damage compensation and against this order Civil Appeal Dairy No. 1331/2023 has been dismissed by the Hon'ble Supreme Court by order dated 27.02.2026 on the ground of delay as well as on merit.

6. Issue notice to the Respondents. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

7. List on 16.07.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 25, 2026
Original Application No. 122/2026
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